

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-511
IB-332/ND/2018
IA (Dis.)-18/2024

IN THE MATTER OF:

M/s. Neelam Cromewell

Vs.

M/s. Sharp Grpahics Pvt. Ltd.

.....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 22.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ld. Liquidator in person is present. On the last date of hearing i.e. 05.06.2024, no one had appeared on behalf of Applicant. Since there is no Counsel is appearing on behalf of Applicant, the Liquidator may come physically to explain the matter. List this matter on **27.08.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**